

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1151
ANSWERED ON MONDAY, THE 28th of JULY, 2025/
SRAVANA 6, 1947 (SAKA)**

CORRUPTION IN NATIONAL COMPANY LAW TRIBUNAL (NCLT)

QUESTION

1151. SHRI ANIL YESHWANT DESAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that there is corruption in National Company Law Tribunal (NCLT);**
- (b) whether it is also a fact that the activities of some officials of the NCLT are under probe by investigation agencies like CBI for corruption charges; and**
- (c) whether an international agency like Transparency International in its report has also mentioned the charges about NCLT and if so, the details thereof and the action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT
AND HIGHWAYS**

(HARSH MALHOTRA)

(a) & (b) National Company Law Tribunal (NCLT) works in a transparent and accountable manner complying with guidelines of Central Vigilance Commission issued from time to time. A case has been reported from NCLT Mumbai Bench, which is under investigation by Central Bureau of Investigation (CBI). NCLT has ensured full co-operation in the investigation being conducted by the investigating agency. The allegations pertain to individual conduct and do not reflect on the institution as a whole.

(c) As per the available information, there is no such report.
